**Notice for Website**

1. It has come to our notice that there are some websites deceptively similar to the website of FSSAI, whereby Food Business Operators are offered services to obtain License / Registration certificates on payment of certain amount which is normally more than the amount of fee chargeable as per Food Safety and Standards (Licensing and Registrations) Regulations, 2011. Food Business Operators are advised that while applying for license / registration etc and before submitting personal details, it must be ensured that the Food Safety and Standards Authority of India’s official website viz. [https://fssai.gov.in](https://fssai.gov.in) or [https://foodlicensing.fssai.gov.in](https://foodlicensing.fssai.gov.in) is used.

Annexure:-

a. Homepage of FLRS – official website for applying FSSAI License / Registration
b. Homepage of FSSAI’s Official Website.
c. License / Registration – Fee Details
d. List of FSSAI Offices
SCHEDULE - 3
(See Regulation 2.1.3)
FEE FOR GRANT/RENEWAL OF LICENSE
REGISTRATION/LICENSE FEE PER ANNUM IN RUPEES

1. Fees for Registration
   Rs 100

2. Fees for License issued by Central Licensing Authority:
   Rs 7500

3. Fees for License issued by State Licensing Authority:

   1. Manufacturer/Miller
      (i) Above IMT per day Production or 10,001 to 50,000 LPD of milk or
          501 to 2500 MT of milk solids per annum
          Rs. 5000/-
      (ii) Below 1 MT of Production or 501 to 10,000 LPD of milk or 2.5 MT to 500 MT
           of milk solids per annum
          Rs. 3000/-
          Rs. 5000/-

   2. Hotels - 3 Star and above

   3. All Food Service providers including restaurants/boarding houses, clubs etc. serving food,
      Canteens (Schools, Colleges, Office, Institutions), Caterers, Banquet halls with food catering
      arrangements, food vendors like dabbawallas etc
      Rs. 2000/-

   4. Any other Food Business Operator
      The fees paid by any applicant for a license shall not be refundable under any circumstances.

      Issue of Duplicate registration or License

      (1) Where a registration certificate or license is lost, destroyed, torn, defaced or mutilated, the applicant may
          apply for a duplicate copy of the registration certificate or license during the validity period, accompanied
          with a fee amounting to 10% of the applicable License fee.

      (2) On receipt of such an application, the Licensing Authority shall grant a duplicate copy of the registration
          certificate or license, as the case may be to the applicant with the word "Duplicate" appearing prominently
          thereon.

Mode of Payment
The payment shall be made by the Food Business Operator through Bank draft or online transfer or treasury chalan or any
other suitable means as specified by the Licensing Authority.

Schedule 4
(See Regulation 2.1.2)

General Hygienic and Sanitary practices to be followed by Food Business operators

It is hereby recognized and declared as a matter of legislative determination that in the field of human nutrition, safe, clean, wholesome food - is indispensable to the health and welfare of the consumer of the country; that - food is a perishable commodity susceptible to contamination and adulteration; - and that - basic sanitary and hygienic conditions are deemed to be necessary for the production and distribution of milk - Meat products, service establishments etc.

The establishment in which food is being handled, processed, manufactured, stored, distributed by the food business operator whether holder of registration certificate or a license as per the norms laid down in these regulations and the persons handling them should conform to the sanitary and hygienic requirement, food safety measures and other standards as specified below. It shall also be deemed to be the responsibility of the food business operator to ensure adherence to necessary requirements.

These are the basic - compulsory requirements for ensuring safety of the food manufactured in any premise and FBOS shall continuously try to improve the sanitary and hygienic conditions at the premises with a goal of attaining India HACCP standards within a - previously determined period.
**List of Central Designated Officers**

<table>
<thead>
<tr>
<th>S.N</th>
<th>Name of the Officer</th>
<th>Area of Jurisdiction</th>
<th>Address</th>
<th>Ph. No./Email</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Sh. Anil Mehta, Deputy Director</td>
<td>Delhi, Haryana, Uttarakhand, Rajasthan, Himachal Pradesh</td>
<td>1st Floor, NBCC Place, Bhismah Pitamah Marg, Pragati Vihar, New Delhi-110003</td>
<td>Tel: 011-011-24369456 e-mail: <a href="mailto:aodelhi@fssai.gov.in">aodelhi@fssai.gov.in</a></td>
</tr>
<tr>
<td>2.</td>
<td>Sh. B. S. Acharya, Deputy Director</td>
<td>Punjab, Jammu and Kashmir, Chandigarh, Uttar Pradesh</td>
<td>1st Floor, NBCC Place, Bhismah Pitamah Marg, Pragati Vihar, New Delhi-110003</td>
<td>Tel: 011-011-24369457 e-mail: <a href="mailto:bs.acharya@fssai.gov.in">bs.acharya@fssai.gov.in</a></td>
</tr>
<tr>
<td>3.</td>
<td>Smt. Sheetal Gupta, Scientist-II</td>
<td>Maharashtra</td>
<td>Unit No. 902, 9th Floor, Hall Mark, Business Plaza, Opposite Guru Nanak Hospital Bandra (East), Mumbai-400051</td>
<td>Tel: 022-26420961 &amp; 26420963 Email: <a href="mailto:aomumbai@fssai.gov.in">aomumbai@fssai.gov.in</a></td>
</tr>
<tr>
<td>4.</td>
<td>Sh. S. Pandiyaraja, Deputy Director</td>
<td>States of Kerala, Tamil Nadu, Karnataka, Andhra Pradesh, Telangana and UTs of Puducherry, Lakshadweep</td>
<td>Central Documentation Complex (South Wing), Rajaji Salai, Chennai – 600001</td>
<td>Office: 044-25223212, 25223213 Email: <a href="mailto:dochennai@fssai.gov.in">dochennai@fssai.gov.in</a></td>
</tr>
<tr>
<td>5.</td>
<td>Sh. Rajesh Singh, Director</td>
<td>West Bengal, Orissa, Bihar, Jharkhand, Chhattisgarh, Sikkim, A &amp; N Islands</td>
<td>Benfish Tower, 6th Floor, 31 G N Block, Sector-V, Salt Lake, Kolkata – 700091</td>
<td>Tele: 033-23573043 / 45 Email: <a href="mailto:aokolkata@fssai.gov.in">aokolkata@fssai.gov.in</a></td>
</tr>
<tr>
<td>6.</td>
<td>Sh. Rajesh Singh, Director</td>
<td>Assam, Arunachal Pradesh, Tripura, Manipur, Mizoram, Meghalaya, Nagaland</td>
<td>C/o Office of Deputy Director (F&amp;VP) North Eastern Region, 6th Mile, Panjabari Road PO Paryabar, Guwahati – 761037</td>
<td>Telefax: 0361-2332446 Email: <a href="mailto:doguwahati@fssai.gov.in">doguwahati@fssai.gov.in</a></td>
</tr>
<tr>
<td>7.</td>
<td>Dr. K U Methekar, Joint Director</td>
<td>Gujarat and Madhya Pradesh</td>
<td>Unit No. 902, 9th Floor, Hall Mark, Business Plaza, Opposite Guru Nanak Hospital Bandra (East), Mumbai – 400051</td>
<td>EMail: <a href="mailto:ku.methekar@nic.in">ku.methekar@nic.in</a></td>
</tr>
<tr>
<td>8.</td>
<td>Dr. K. U. Methekar, Joint Director</td>
<td>Goa, Dadra &amp; Nagar Haveli, Daman &amp; Diu</td>
<td>Unit No. 902, 9th Floor, Hall Mark, Business Plaza, Opposite Guru Nanak Hospital Bandra (East), Mumbai – 400051</td>
<td>Tele: 022-26420961 &amp; 26420963 Email: <a href="mailto:aomumbai@fssai.gov.in">aomumbai@fssai.gov.in</a></td>
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